

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3222/2013

Tuesday, this the 19th day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Yogendra Ray, Driver B. No.25300, SPD
s/o Shri Raj Balram Ray
H.No.27, Village Molar band, PO Badarpur
New Delhi – 110 044
2. Shri Suresh Kumar, Driver, B.No.25311, SPD
S/o Shri Lal Chand
1666/7, Jagore Nagar, Bank Colony
Bhiwani, Haryana

..Applicants

(Ms. Ariya, Advocate for Mr. Anil Mittal, Advocate)

Versus

Delhi Transport Corporation
IP Estate, New Delhi – 110 002
(through Chairman – cum- Managing Director)

..Respondent

(Ms. Arati Mahajan Shedha, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Learned counsel for respondent submits that this O.A. has become infructuous in view of the order dated 22.11.2016 passed by Hon'ble Supreme Court in **Surender Singh & others v. Delhi Transport Corporation & others** (Civil Appeal No.11154/2016) and the subsequent steps, as indicated in the said judgment. Learned counsel for applicants does not dispute this aspect.

2. Hence, this OA. is dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 19, 2019
/sunil/